

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-307
IB-2755/ND/2019

IN THE MATTER OF:

M/s Magazon Dock Ltd

Vs

M/s Dredging Corporation of India

...Applicant

...Respondent

SECTION

Under Section-9 of IBC, 2016

Order delivered on 07.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Ruhini Dey, Adv. Yamunah, Adv. S Ravishankar

For the Respondent

: Adv. Kamana

ORDER

Ld. Counsel for petitioner has put in appearance and seeks further time to file the rejoinder. On the request of the petitioner, one more opportunity is being granted to the petitioner to file rejoinder within one week from today. No further adjournment will be granted on any ground. List the case on

20.02.2020.

sdl-

(K.K. VOHRA)
MEMBER (T)

sdl-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Khushboo)